

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 18186 OF 2023

Between:

1. Syed Abdul Aleem, S/o. Syed Abdul Hameed, aged about 18 years, Occ. Student R/o. H.No.12-2-460, Flat no. 303, Premia Prestige Apartment, Behind L.I.C. Building Gudimalkapur, Mehdipatnam Hyderabad 500028
2. Munirnanda Manogna Goud, D/o. Munimanda Vishnuvardhan Goud, Aged About 18 years, Occ. Student R/o. 1-7-148/1/b, Vivekananda Nagar, Boyapally Gate, Mahabubnagar, Telangana 509001.
3. R. Charan Tej Yadav, S/o. R. Krishnaiah, aged about 18 years Occ. Student. R/ o. 3-45, RachalaAddakal (Mandalam) RachalaMahabubnagar, Telananga 509219.
4. Umaima Lateef, D/o. Md. Gafoor Ahmed Siddiqi Aged about 17 years, Occ. Student Rep. By father Mr Md. Gafoor Ahmed Siddiqi R/o. H.No. 20-6-557, Syed Ali Chabutra, Charminar, Hyderabad 500065.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Department of Health, Medical and Family Welfare, Secretariat, Hyderabad, Telangana.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Nizampura, Warangal, Telangana - 506007.
3. The Director National Cadet Corps (N.C.C.), Rep by its Director General, Head Office at New Delhi
4. National Cadet Corps Directorate (Telangana and A.P), Rep by its Deputy Director General, General Choudhary Road, Opp. Tivoli Theatre, Secunderabad - 500003, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order, or Direction, more particularly one in the nature of

Writ of Mandamus declaring that the action of Respondent No. 1 in notifying the G.O.Ms.No.75 (Rules Medical Education-Admissions into Telangana Medical and Dental Colleges Admission Orders) date 04.07.2023 issued by HEALTH, MEDICAL AND FAMILY WELFARE (C1) DEPARTMENT AND PROSPECTUS AND REGULATIONS FOR ADMISSINO INTO THE MBBS AND BDS COURSES UNDER COMPETENT AUTHORITY COURSES FOR THE ACADEMIC YEARS 2023-2024 DATED 06.07.2023, more so specifically the HORIZONTAL RESERVATIONS FOR SPECIAL CATEGORIES and the criteria for N.C.C candidates as illegal, arbitrary, void, contrary to the criteria for N.C.C candidates as illegal, arbitrary, void contrary to the N.C.C candidates and suspend the same as void ab-initio and direct Respondent No.2 university to continue with the horizontal reservation of 1 % to N.C.C candidates qualified in NEET as provided before issuance of G.O.Ms. No.75 (Rules Medical Educations-Admissions into Telangana Medical and Dental Colleges Admission Orders) dated 04.07.2023 and as per PROSPECTUS AND REGULATIONS FOR ADMISSION INTO THE MBBS AND BDS COURSES UNDER COMPETENT AUTHORITY COURSES FOR THE ACADEMIC YEAR 2022-202.

(Prayer is amended as per Court order Dated 28.07.2023, Vide I.A.No.2 of 2023 in W.P. No.18186 of 2023)

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend G.O.Ms. No.75(Rules Medical Education-Admissions into Telangana Medical and Dental Colleges Admission Orders) dated 04.07.2023 issued by HEALTH, MEDICAL AND FAMILY WELFARE (C1) DEPARMTNET" admission of N.C.C candidates and to keep the vacancy of 1 % of seats UNER COMPETENT AUTHORITY COURSES as per 222-2023 Prospectus and Regulations.

**Counsel for the Petitioner: SRI R.S. SRAVAN KUMAR, REPRESENTING FOR
SRI P.RAMESH BABU**

**Counsel for the Respondent No.1: GP FOR MEDICAL AND HEALTH FAMILY
WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC FOR KALOJI
NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**Counsel for the Respondent No.3 and 4: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INIDA**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.18186 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. R.S.Sravan Kumar, learned counsel representing
Mr. P.Ramesh Babu, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the
issue involved in the Writ Petition has been rendered
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall
stand closed. There shall be no order as to costs.

**SD/- L. LAKSHMI BABU
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri P.Ramesh Babu Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India[OPUC]
3. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University
Sciences[OPUC]
4. Two CCs to The GP for Medical and Health Family Welfare, High Court for
the State of Telangana, at Hyderabad[OPUC]
5. Two CD Copies

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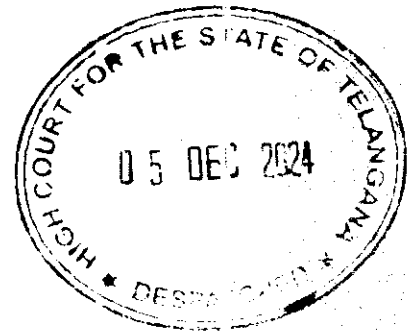
K.P.

HIGH COURT

DATED:28/10/2024

ORDER

WP.No.18186 of 2023



**DISMISSING THE WRIT PETITION AS
INFRACTUOUS**

WITHOUT COSTS.

8 Copies
[Signature]
13/11/24.